



**Central Administrative Tribunal
Principal Bench, New Delhi**

OA/100/2/2021

This the 6th day of January, 2021

(Through Video Conferencing)

HON'BLE MS. ARADHANA JOHRI, MEMBER (A)

K. P. Aneja (Aged 66 yrs, Gp 'A')
(Sr. Citizen)
S/o. Late Shri Sant Lal Aneja,
R/o. House No. 3, Sri Nagar Extension,
Ashok Vihar, Delhi – 110 052. ...Applicant

(By Advocate : Shri B. S. Jarial)

Versus

1. Govt. of India
M/o. Finance
Department of Economic Affairs,
(Through Secretary)
IES Cadre.
2. Government of India
M/o. Chemical & Fertilizers,
D/o. Pharmaceuticals (Through Secretary)
Shashtri Bhawan,
New Delhi- 110001. ...Respondents

(By Advocate : Mr. Manjeet Singh Reen)

ORDER (ORAL)

The applicant was superannuated on 31.07.2014. At that point of time a criminal case was



ongoing against him. He was convicted in the matter on 13.04.2017. 50% of leave encashment was paid to him on 10.11.2014. The balance was paid during pendency of OA 1193/2020 filed by the applicant for payment of leave encashment. Accordingly the said OA was dismissed as infructuous. Though the leave encashment was done but the applicant's request for interest on the delayed payment was rejected vide order dated 25.09.2020. The applicant has claimed interest but he has not challenged the said order.

2. He seeks leave to withdraw the OA and file a better OA. Permission is granted with liberty to file a fresh OA.

(Aradhana Johri)
Member (A)

/Mbt/